

TECHNICAL AND VOCATIONAL TRAINING

*501. **Dr. Satyawadi:** Will the Minister of Labour be pleased to state:

(a) how many students have so far been trained from each of the States under the "Technical and Vocational Training Scheme" and how many of them were Harijans; and

(b) whether any percentage has been fixed for the admission of the Harijan candidates to these Training Centres?]

The Minister of Labour (Shri V. V. Giri): (a) A statement showing the number of trainees in each State who have successfully completed training under the Technical and Vocational Training Schemes of the Ministry of Labour, is placed on the Table of the House. Separate statistics are not available regarding the number of Harijans trained before April, 1950. A statement in respect of those who have undergone training since that date is, however, placed on the Table. [See Appendix III, annexure No. 17-I and II.]

(b) 12½ per cent. of the seats sanctioned under the Technical and Vocational Training Schemes have been reserved for Harijan Candidates since April, 1950.

हरिजन-विस्थापित-व्यक्ति

*५०२. डा० सत्यवादी: क्या पुनर्वासि मंत्री यह बतलाने की कृपा करेंगे:

(क) भारत में आने वाले हरिजन विस्थापित व्यक्तियों की राज्यवार संख्या; और

(ख) इन में से कितनों को मकान और जमीन दे कर फिर से बसाया गया?

HARIJAN DISPLACED PERSONS

[*502. **Dr. Satyawadi:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of Harijan displaced persons, state-wise, who migrated to India; and

(b) how many of them have been rehabilitated by being provided with land and houses?]

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). The information is being collected and a full report will be placed on the Table of the House in due course.

PAYMENTS TO CREDITORS FROM EVACUEE PROPERTY

*503. **Shri M. L. Agrawal:** (a) Will the Minister of Rehabilitation be pleased to state whether any payment has been made so far by the Custodian to the creditors who have got their claims duly registered under Rule 22 of the Administration of Evacuee Property (Central) Rules 1950 and if not, why not?

(b) Having regard to the provisions of Section 17 of the Administration of Evacuee Property Act, 1950, how, when and to what extent are these unsatisfied claims proposed to be paid by the Custodian?

(c) What is the total amount of such claims State-wise?

(d) How much of it is secured and how much un-secured?

(e) What amount of such claims is supported by—

- (i) decrees of competent Courts;
- (ii) registered deeds executed and registered before 14th August 1947 or by such deeds executed and registered after such date but confirmed by the Custodian; and

(iii) acknowledgment in writing by the evacuees themselves before 1st March, 1947?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Claims of creditors secured against immovable property of evacuees will be settled by Competent Officers appointed under the Evacuee Interest (Separation) Act, 1951, in accordance with the provisions of that Act. No decision with regard to the settlement of other types of claims against the evacuees has so far been taken by Government.

(c) to (e). The information is not readily available.

PURCHASE OF STORES IN U.K.

72. **Shri K. C. Sodhia:** (a) Will the Minister of Works, Housing and Supply be pleased to lay on the Table of the House a statement showing the figures of purchase of stores made in the United Kingdom on behalf of the

Government of India during each of the last four years;

(b) Do Government contemplate to make any change in the present arrangement for the purpose?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) A statement showing total value of orders placed by the Government of India in the United Kingdom during each of the years 1948-49, 1949-50, 1950-51 and 1951-52 is placed on the Table of the House.

(b) No change is contemplated at present.

STATEMENT

Value of orders placed by Government of India in United Kingdom.

Year	(In crores of rupees)
1948-1949	... 15.68
1949-1950	... 24.44
1950-1951	... 21.01
1951-52	... 12.34

EMPLOYMENT EXCHANGES

73. Shri K. G. Deshmukh: (a) Will the Minister of Labour be pleased to state the total number of employees registered with the Employment Exchanges of Amravati and Nagpur, respectively in the year 1951-52?

(b) How many of them got employment?

(c) Have any complaints been received from the public regarding the working of these Employment Exchanges during the year 1951-52 and if so, how many?

The Minister of Labour (Shri V. V. Giri): (a) Number of applicants registered at

Amravati	... 7,707
Nagpur	... 20,518

(b) Number placed in employment during the same period:

Amravati	... 1,759
Nagpur	... 3,364

(c) Yes. Three complaints were received by the Government of India pertaining to the Nagpur Exchange and one to Amravati.

RELATIONS WITH BHUTAN

75. Shri Brohmo-Choudhury: (a) Will the Prime Minister be pleased to state whether there is any diplomatic or commercial relations between India and Bhutan and if so, through what agency?

(b) Do the Government of India pay any annual subsidy to Bhutan Government and if so, why and what is the amount?

(c) What is the number of Indians living in Bhutan?

The Prime Minister (Shri Jawaharlal Nehru): (a) The Political Officer in Sikkim is responsible for Government of India's relations with Bhutan.

(b) An annual subsidy of Rs. 5 lakhs is paid to Bhutan in lieu of earlier commitments arising from previous Treaties.

(c) Government is not aware of any Indian nationals residing permanently in Bhutan.

HOUSING ACCOMMODATION FOR GOVERNMENT EMPLOYEES

76. Shri Mohanlal Saksena: Will the Minister of Works, Housing and Supply be pleased to lay a statement giving the following information regarding housing accommodation of the Central Government employees at Delhi:

(a) the total number of employees entitled to different types of accommodation;

(b) the number of employees who have been allotted accommodation in government quarters as well as the number who have been allotted accommodation in requisitioned houses;

(c) the total number of employees at present on the waiting list and the number of employees who have been on the waiting list for three years and longer; and

(d) the total amount of money the Government have to pay to these employees on account of rent for want of suitable accommodation?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): A statement containing the information asked for in respect of the Government employees entitled to accommodation controlled by the Ministry of Works, Production and Supply relating to parts (a) to (c) is placed on the Table of the House [See Appendix III, annexure No. 18]